



2025:DHC:7813



\$~70

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

%

Date of decision: 08.09.2025

+ W.P.(CRL)2843/2025 & CRL.M.A. 26673/2025 EXEMPTION  
REHAN KHAN&ORS. ....PetitionersThrough: Mr. Kapil Singh Gaur, Mr.  
Sahil Varshney, Mr. Akshay  
Pratap Singh, Mr. Mohit, Advs.  
along with P-1 & 2 in person  
and P-2 to 5 through VC.

versus

STATE THROUGH SHO &amp; ANR. ....Respondents

Through: Mr. Sanjay Lao, Standing  
Counsel with Ms. Priyam  
Aggarwal, Mr. Abhinav Kumar  
Arya, Mr. Aryan Sachdeva,  
Advs. & SI Sanjay Kumar, PS  
Karawal Nagar.  
Ms. Seema Chhabra, Adv. for  
R-2 along with R-2 in person.**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Article 226 of the Constitution of India read with Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 315/2022, dated 05.07.2022, registered at P.S Karawal Nagar, Delhi under Sections 498A/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.



2025:DHC:7813



2. The factual matrix giving rise to the instant case is that the marriage between Petitioner No. 2 and Respondent no. 2/complainant was solemnized on 07.02.2018 as per Shariyat Law at Delhi. No child was born out of the said wedlock. However, on account of temperamental differences Petitioner No. 2 and Respondent No. 2 are living separately since 28.02.2020.

3. As per averments made in the FIR, Respondent No. 2 was subjected to physical and mental harassment on account of dowry demands by the petitioners. FIR No. 315/2022 was lodged at instance of respondent no. 2 under sections 498A/34 IPC against the petitioners. Charge-sheet has been filed under Section 498A/34 IPC.

4. During the course of proceedings, the parties amicably resolved their disputes before the Delhi Mediation Centre, Karkardooma Courts, Delhi and the terms of the compromise were reduced into writing in the form of a Settlement Agreement dated 31.05.2025. In view of the aforesaid settlement, petitioner no. 2 and respondent no. 2 have obtained divorce on 29.07.2025. It is submitted that petitioner no. 2 has paid Rs. 9,00,000/- (Rupees Nine Lacs only) as full and final settlement as per the schedule mentioned in the settlement. Copy of the MOU/Settlement Deed dated 04.09.2024 has been annexed as Annexure P-3.

5. Petitioner nos. 1 & 2 are physically present before the Court while petitioner nos. 2 to 5 have entered their appearance through VC.



2025:DHC:7813



They have been identified by their respective counsels as well as by the Investigating Officer SI Sanjay Kumar, PS Karawal Nagar.

6. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and she has received the total settlement amount and has no objection if the FIR No. 315/2022 is quashed against the Petitioners.

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 315/2022 is quashed.

8. Hon'ble Supreme Court has recognized the need of amicable settlement of disputes in *Rangappa Javoor vs The State Of Karnataka And Another, Diary No. 33313/2019, 2023 LiveLaw (SC) 74, Jitendra Raghuvanshi & Ors. vs Babita Raghuvanshi & Anr., (2013) 4 SCC 58 & in Gian Singh vs State of Punjab (2012) 10 SCC 303.*

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Supreme Court and this Court have repeatedly held that the cases arising out of matrimonial differences should be put to a quietus



2025:DHC:7813



if the parties have reached an amicable settlement. Reliance may be placed upon *B.S. Joshi v. State of Haryana, (2003) 4 SCC*.

10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the abovementioned FIR and the proceedings pursuant thereto.

11. In the interest of justice, the petition is allowed, and the FIR No. 315/2022, dated 05.07.2022, registered at P.S Karawal Nagar, Delhi under section 498A/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

**RAVINDER DUDEJA, J**

**September 08, 2025**  
**SK**